

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-725(PB)/2019

IN THE MATTER OF:

OGO USA INC.

v.

Multiwal Pulp and Board Mills Pvt. Ltd.

.... Applicants/petitioners

.... Respondent

Order under Section 7 of the IBC, 2016

Order delivered on 03.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant :

Mr. Arvind Kr. Gupta, Ms. Henna George, Advs.

For the respondent:

Ms. Swathi V, Mr. Hashmat Nabi, Advs. for CD

ORDER

On our asking, Ms. Swathi V. accepts notice as she is representing the corporate debtor in a connected matter i.e. CP No. (IB)-343(PB)/2019 which is also listed today. A copy of the paper book has been handed over to her in the court. She may get in touch with the corporate debtor and file reply within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 24.04.2019.

Sdl-
(M. M. KUMAR)
PRESIDENT

Sdl-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)